

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:17

ANSWERED ON:22.11.2011

WITHDRAWAL OF AFSPA

Botcha Lakshmi Smt. Jhansi;Gaddigoudar Shri P.C.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the States where the Armed Forces Special Powers Act (AFSPA) is in force alongwith the reasons therefor;
- (b) whether requests have been received from various quarters, including State Governments for withdrawal of the Act;
- (c) if so, the details thereof and the reasons therefor; and
- (d) the reaction of the Union Government thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 17 FOR 22.11.2011

(a) to (d): The Act is in force in the following areas:

- (i) Entire States of Assam and Nagaland;
- (ii) Tirap and Changlang districts of Arunachal Pradesh;
- (iii) 20 km wide belt bordering Assam in the States of Arunachal Pradesh and Meghalaya;
- (iv) the State of Manipur excluding Imphal Municipal Area;
- (v) Parts of Tripura as notified by the State Government;
- (vi) Districts of Jammu, Kathua, Udhampur, Poonch, Rajouri, Doda, Srinagar, Budgam, Anantnag, Pulwama, Baramulla and Kupwara in the State of J&K.

Under Section-3 of the Armed Forces (Special Powers) Act, Central Government/ the Governor of the State have been conferred powers to declare the States/ areas as "disturbed area" if the State or any part thereof is in such a disturbed or dangerous condition that the use of armed forces in aid of the civil power is necessary.

Representations have been received from time to time from different organizations/ NGOs in Manipur for withdrawal of the notification declaring certain areas as disturbed or for repeal of the Act. On security matters, Government of India carefully evaluates the situation on the ground before taking any decision.